

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.1691/94

New Delhi this the 14th February, 1996.

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Dr A. Vedavalli, Member (J)

1. Shri Sohanbir Singh,
T.G.T. Sc.B.
Govt. Boys Model School,
East of Loni Road,
Delhi-110 093.
2. Shri Ram Kumar Tomar
T.G.T. Sc. B.
Govt Boys Sr. Sec. School,
Mansarovar Park, No.2
Delhi--32.
3. Smt Shashi Bala,
T.G.T. SKT
Govt. Composite Model School,
E-Block, Nand Nagri,
Delhi.
4. Shri Krishan Pal Singh,
T.G.T. Sc. B
Govt Boys Sec. Model School,
Gokulpur Village,,
Delhi-93.
5. Meenu Dutta,
T.G.T. Sc. B.
Govt Girls model School,
East of Loni Road,
Delhi.
6. Harpal Singh,
T.G.T. Saket T.G.T. Skt
Govt Boys Sec. School,
D-Block, Nand Nagri,
Delhi 93.
7. Smt Kusum Tyagi,
T.G.T. Sc.
Govt. Girls Sec. School,
Gautampuri, Delhi.
8. Roop Singh,
T.G.T. Hindi
Govt. Boys Sr Sec. School,
Seelampur,
Delhi.
8. Shri Naresh Pal,
T.G.T. Skt.
Govt. Boys Sec. School,
Dayalpur, Delhi.

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10. Shri Lakh Pal Singh,
T.G.T. Hindi
Govt. Boys Composite Sr. Sec. School,
Khajuri Khas,
Delhi.

(By Advocate : **Shri U.S. Choudhary**)

....Applicants

Versus

1. The Administrator,
Govt. of National Capital Territory
of Delhi.
Raj Niwas, Delhi.

2. Director of Education,
Govt. of N.C.T. of Delhi
Old Secretariat,
Delhi.

....Respondents

(By Advocate : **Shri Arun Bhardwaj**)

Order (Oral)

(By Hon'ble Shri S.R. Adige, Member (A))

We have heard Shri Choudhry, learned counsel for the applicant and Shri Bhardwaj for the respondents.

2. Our attention has been invited to paragraph 1 of the respondent's reply on merits wherein it has been stated that seniority list is under preparation. Objections have been invited to the draft seniority list which are in the process of being disposed of. After disposal of the objections, the seniority list will be finalised and after finalisation of the same the matter of pay fixation will be taken up. Only after the pay has been fixed (i.e. after the completion of seniority list), would the applicants have legitimate claim to point out only irregularity/disparity of pay amongst junior and senior teacher in their Cadre.

3. In the light of the above, the O.A. is disposed of with a direction to the respondents to finalise the

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seniority list with the utmost expedition and, thereafter consider the claims of the applicants within six months from the date of receipt of a copy of this order, in accordance with law. *No costs.*

A. Vedavalli

(Dr A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)

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